

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A" NEW DELHI

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
AND SHRI AMIT SHUKLA, JUDICIAL MEMBER

आ.अ.सं./I.T.A Nos. 4354 & 4355/Del/2017
निर्धारणवर्ष/Assessment Years:2012-13 & 2013-14

ACIT Central Circle-15, Room No. 353, E-2, ARA Centre, Jhandewalan, Ext., New Delhi.	बनाम Vs.	Allied Strips Ltd. 14B, Manohar Park, Rohtak Road, Punjabi Bagh, Delhi.
		PAN No. AABCA0609D
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

राजस्वकीओरसे /Revenue by	Sh. Satpal Gulati, CIT DR
निर्धारितीकीओरसे /Assessee by	Sh. Prabhat Kumar, CA

सुनवाईकीतारीख/ Date of hearing:	15.06.2021
उद्घोषणाकीतारीख/Pronouncement on	15.06.2021

आदेश /O R D E R

PER N.K. BILLAIYA, A.M.

1. These are two appeals by the Revenue preferred against two separate orders of the Ld. CIT(A)-25, Delhi dated 30.03.2017 pertaining to AY 2012-13 and 2013-14.
2. At the very outset, the assessee vide letter dated 14.06.2021 brought to our notice that the assessee company has opted for settlement of pending dispute under the Vivad se Vishwas Act,

2020. It has also been brought to our notice that Form 4 has been issued by the Revenue on 16.02.2021 copy of the same has been placed on record.

3. Noting the contents the DR fairly conceded to dismiss these appeals as withdrawn.
4. In the result, both the appeals are, accordingly, dismissed as withdrawn.

Order pronounced in the open court on 15/06/2021

**Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER**

**Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER**

Dated: 15TH June, 2021
**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi